

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 1604/2024 in C.P. (IB)/1201(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

NAME OF THE PARTIES:- Sanjay Mahajan
IN THE MATTER OF
Omkara Assets Reconstruction Private
Limited
V/s
Ramesh Subramaniam

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 1604 of 2024:- Counsel, Atishay Jain a/w Tanushree Sogani appeared for the Applicant/Resolution Professional through VC and Counsel, Nikhil Rajani appeared for the Petitioner through VC. This Application is filed by the RP for placing on record report filed u/s 99 of the Code, 2016. The said report is taken on record, no order is called for. Accordingly, **IA 1604 of 2024 is allowed and disposed of.**

List this present Company Petition for hearing on **10.04.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)